AXIS FINANCE LIMITED

(CIN: U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025

AXIS FINANCE

APPENDIX IV [See Rule 8(I)]
POSSESSION NOTICE (For immovable property)
[As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorized Officer of the **Axis Finance Limited (AFL)**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand notice dated 21st August 2025** calling upon the Borrower(s) / Guarantor(s) / Mortgagor(s) **(1) Rahul Kumar Patel (Borrower cum Mortgagor) Divya Patel (Co-Borrower)** having address at **B-501Shiv Sangini Residency Opp Satyam Residency Yogi Chowk Surat Gujarat 395010** who have mortgaged the immovable property being all the piece and parcel of the land more particularly described below, to repay the amount mentioned in the notice being , **Rs 42,67,267 (Rupees Forty Two Lakhs Sixty Seven Thousand Two Hundred and Sixty Seven only) as on 14th August 2025** with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s) / Guarantor(s) / Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) / Mortgagor(s) and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **21st day of April of the year 2026.**

The Borrower(s) / Guarantor(s) / Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of **Rs 4547317 (Rupees Forty five Lakhs Forty Seven Thousand Three Hundred and Seventeen only) as on 20.03.2026** with further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgagor(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property details- All that piece and parcel of bearing non agricultural plot of land in Moje Puna , Surat lying being land bearing R.S NO 302/2,303/2, 318,319,320 & 321 Paikki Block no 346/D admeasuring 8095 sq mtrs T.P Scheme No (60) Puna F.P no 117 (Sub Plot No 1) admeasuring 6476 sq mtrs known as ABHISHEK ARCADE Paikki Ground Floor Shop No G -10 Built up area admeasuring 15.57 sq ft carpet area admeasuring 14.63 sq mtrs at Registration Sub district & District within the state of Gujarat and bounded East : Shop No G – 11, West Shop No G-9, North : By Passage, South : Compound Wall

Date: 21st April 2026 — **For Axis Finance Ltd**
Place: Surat — **Authorized Officer**

AU SMALL FINANCE BANK

Registered Office:19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001. www.au.bank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on 22 May 2026 between 11:00 AM – 3:00 PM (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. **Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.**

Physical Auction Branch Details

JHALOD MUVADA BUS STOP -L25660001002805 L25660001026590|Dahod Godi Road -L25660000551738|DEVGADH BARIA -L25660000993445 L25660001058989 L25660000980160 L25660001316755|MEGHRAJ ROAD MODASA -L25660001163161 L25660001782355 L25660000061470 L25660001470793 L25660001038677 L25660001020781 L25660001097335 L25660001038367 L25660001001317|Hazira road Adajan Surat -L25660002132353 L25660002007569 L25660001500168 L25660000772022 L25660000994154|HIMMATNAGAR MEL -L25660001418563 L25660002192028 L25660001434592|BUS STAND ROAD GODHRA -L25660001617528 L25660001128528 L25660000951255 L25660001690648 L25660000981338 L25660001024524|SURAT KATARGAM -L25660000974662 L25660001073610 L25660002115045 L25660002089623|AHMEDABAD - CHANDKHEDA - L25660000795798|DHANSURA -L25660001134096 L25660001269722 L25660001144357 L25660001276558 L25660001086935 L25660001115303 L25660001162623 L25660001014983 L25660001090027 L25660000988955 L25660001145285|VALLABH VIDYANAGAR -L25660001319779|DHANSURA MODASA ROAD BAYAD -L25660001169450 L25660001089940 L25660001064147 L25660002173785 L25660001130514|Jamnagar Lal Bungalow Road - L25660002073983 L25660002018128 L25660001599440 L25660002044928|Dehgam - L25660002200815 L25660001123467 L25660001107738|RAJKOT RAIYA ROAD - L25660002168935 L25660002122602 L25660001160016 L25660001197096 L25660001163581 L25660000966067 L25660001499318 L25660001306654|SHAHERA -L25660001109685 L25660001094030 L25660001107068 L25660001108866|MAHUDHA -L25660000952844 L25660001021879|PIPLOD -L25660001108146 L25660001066594 L25660001053208 L25660001067182 L25660001232072|TALOD -L25660001119585 L25660001112638 L25660001119025 L25660001156725 L25660001145825 L25660001147312 L25660001005410 L25660001155726|Meghraj -L25660001012106 L25660001042349 L25660001075176 L25660001037799 L25660001129236|Jamnagar -L25660001012936 L25660001153430 L25660001140105 L25660001074398|Ankleshwar - L25660001824398|CHIKHALI KHERGAM ROAD -L25660000994504|Dholka - L25660000969152 L25660001108226|Himmatnagar -L25660001161655|MODASA GODHARA HIGHWAY LUNAWADA -L25660001107728|BORSAD RATAN PARK SOCIETY -L25660000997028 L25660001162093 L25660000993345|Kapadvanj - L25660001025862 L25660001174150|Karjan -L25660001025742|Balasinor - L25660001006038|Vijapur -L25660002218372|Karelibaug Vadodara -L25660001156955

Note: 1. In the event of failure of physical auction e-auction may be conducted by using weblink - https://gold.samil.in
2. Please consider this notice as a pre-notice for the next auction in case the proposed auction fails.
3. The auction is subject to certain terms and conditions in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CENTURION REMEDIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Centurion Remedies Private Limited**
2.	Date of incorporation of corporate debtor	21.04.2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad (Under Companies Act, 2013)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U24231GJ2003PTC042254**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** G/5, Industrial Estate Gorwa, City: Vadodara, State: Gujarat, India-390016. **Additional Facility:** P-3, Savli Biotech Park, Manjusar Road, Asoj, Vadodara-391775.
6.	Insolvency commencement date in respect of corporate debtor	20.04.2026
7.	Estimated date of closure of insolvency resolution process	17.10.2026 (180 days from the commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: - Mr. Mohit Chawla Registration Number: - IBBI/IPA-001/IP-P00524/2017-2018/10949
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- SCO 26, Level III, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur-140603 Registered Email id: camohitchawla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- SCO 26, Level III, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur-140603 Email ID for Correspondence:- centurionremedies.cirp@gmail.com
11.	Last date for submission of claims	04.05.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads centurionremedies.cirp@gmail.com Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, has ordered the commencement of a corporate insolvency resolution process of Centurion Remedies Private Limited on 20.04.2026 in C.P.(IB)/109(AHM)2026.

The creditors of Centurion Remedies Private Limited are hereby called upon to submit their claims with proof on or before **04.05.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims, together with supporting evidence, only by electronic means. All other creditors may submit their claims with supporting evidence in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Place:- Zirakpur — **Mohit Chawla**
Date:- 22.04.2026 — Interim Resolution Professional

DCB BANK

DCB Bank Limited
Regional Office: 8th Floor, Pariseema Complex, Bodyline Cross Road, Opp. IFCI Bhavan, C.G. Road, Ahmedabad-380006.

POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the authorized officer of **DCB Bank Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **04-10-2024** calling upon **MR. ASIFKHAN KHAN & MRS. MUKHTARI SARBAR & MR.RASIDKHAN SARVARKHAN KHAN** to repay the amount, mentioned in the notice being Total **Rs.14,96,893.63/- (Rupees Fourteen Lakh Ninety-Six Thousand Eight Hundred Ninety-Three and Sixty-Three Paisa Only)** as on **4th October, 2024** within 60 days from the date of the said notice.

The borrower as well as the guarantors having failed to repay the amount, notice is hereby given to the borrower/ guarantor in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 the Act read with the rule 8 of the Security Interest Enforcement) Rules, 2002 on this 19th day of April of the year 2026.

The borrower / guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of DCB Bank Limited, for an amount **Rs.14,96,893.63/- (Rupees Fourteen Lakh Ninety-Six Thousand Eight Hundred Ninety-Three and Sixty-Three Paisa Only)** as on **4th October, 2024** in loan account number **DRHLANK00497005** and payable with further interest thereon until payment in full.

The borrower's attention is invited to provisions of sub-section (8) of section 13of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL PIECE AND PARCEL OF PROPERTY BEARING PLOT NO.B-9, APPROVAL PLAN PLOT NO.B-22, ADMEASURING AREA 70.64 SQ. MTRS. REVENUE SURVEY NO.135,136/B, NEW REVENUE SURVEY NO.351,349 TAJU SARIYA RESIDENCY, AT. DISTRICT BHARUCH, SUB-DIST. ANKLESHWAR, MOUJE KAPODRA, BOUNDED BY. NORTH-PLOT NO. B-8, SOUTH-PLOT NO. B-10, EAST-SOCIETY ROAD, WEST-PLOT NO. B-4 (The Secured Assets)

Date: 22/04/2026 — Sd/- Authorized Officer
Place: ANKLESHWAR, BHARUCH (Gujarat) — For, DCB Bank Limited

E-AUCTION NOTICE
FOR SALE OF IMMOVABLE ASSETS

यूनियन बैंक ऑफ इंडिया — Union Bank of India — A Government of India Undertaking

Regional Office, Union Bank Bhavan, 2nd Floor, Near Kala Ghoda Circle, Sayajiganj, Vadodara, Gujarat-390005

e-Auction Sale Notice for Sale of Immovable Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 read with to Rule 8(6)/9(1) of the Security Interest(Enforcement) Rule, 2002

Scan QR to Know More

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical/Symbolic possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below for recovery of dues as mentioned hereunder to Union Bank of India from the below-mentioned Borrower(s) & Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) are also mentioned hereunder.

DATE OF E-AUCTION: 12.05.2026 (Tuesday)
TIME OF E-AUCTION: From 12:00 PM to 05:00 PM

Sr. No.	Borrower Name	Property Details	Property Owner Name	Property Type / Possession Type	Amt Outstanding as on 31.03.2026 (in Rs. Lacs)	Reserve Price in Rs. Lacs / EMD in Rs. Lacs
Branch: Ankleshwar-I, Near Panchayat Bhavan, Station Road, Ankleshwar, Dist. Bharuch, 393001 Branch Contact- Shri Dilip Chakrawarty Mobile - 9004229938						
1	M/S Adarsh Paints (Borrower) Prop. Mrs. Anita Ashokbhai Dubey & Mr. Sushil Aanandmani Bhatt (Guarantor) & Mr. Balveer Singh Rana (Guarantor)	Flat No. 301 on 2nd Floor & Flat No. 301/A on 3rd Floor, Mooni Complex, R.S. No. 402 Paiki, Plot No. 1401/A-11, Nr. Little Hut Chowkdi, Ankleshwar GIDC, 14th E Road, Moje Piraman, Sub-District Ankleshwar and Distt. Bharuch.	Prop. Mrs. Anita Ashokbhai Dubey	Residential / Physical	40.78 + Interest + Expenses	9,18,000.00 / 91,800.00
Branch: Sama- Savli Road, Vadodara (25841), Shilp Emporium, Near Sama Talav, Dist: Baroda-390024. Contact Sh. Hemendra Sharma Mobile - 9737973474						
2	Mr. Abhay Ramjibhai Paghdar (Borrower & Mortgagor)	Registration District & Sub-District Vadodara at Moje - Vadiwadi, the land Revenue Survey No. 1, 3/3, 4/2, City Survey No. 522, wherein Nutan Bharat Co. Operative Housing Society Limited is organized, in said scheme, Plot No. 3, adm. 511.20 sq. meters situates, wherein Scheme namely "Kesarit Flats" is organized wherein on Third Floor of Tower - B, Flat/Office No. 303 admeasuring 625 sq. feet built-up area situated at Alkapuri, Vadodara, bounded as follows: East: Flat No. 303, West: Adjoining Building, North: Flat No. 301 & Flat No. 302, South: Adjoining Building.	Mr. Abhay Ramjibhai Paghdar	Residential / Physical	37.86 + Interest + Expenses	29,06,000.00 / 2,90,600.00
3	Mr. Rathod Ketankumar Narsinhbhai (Borrower & Mortgagor)	Registration District & Sub-District Vadodara at Moje - Vadiwadi, the land bearing Revenue Survey No. 1, 3/3, 4/2, City Survey No. 522, wherein Nutan Bharat Co. Operative Housing Society Limited is organized, in said scheme, Plot No. 3, adm. 511.20 sq. meters situates, wherein Scheme namely "Kesarit Flats" is organized wherein on First Floor of Tower - B, Flat No. 104 admeasuring 800 sq. feet built-up area situated at Alkapuri, Vadodara bounded as follows: East: After Margin Plot No.3, West: After Margin Yogismriti Apartment, North: Flat No. 101 & Flat No. 102, South: After Margin Road.	Mr. Rathod Ketankumar Narsinhbhai	Residential / Symbolic	39.24 + Interest + Expenses	35,25,000.00 / 3,52,500.00
Union Bank of India, BHARUCH-III BRANCH (16131), 15/16, Vrundavan Park Society, Zadeshwar Road, Bharuch -392015 Branch Contact- Shri Manoj Machhiwal Mobile - 9752693440						
4	M/s Rishav Enterprise (Borrower) Represented through its Proprietor: Smt. Reena Bipin Rai & Smt. Reena Bipin Rai (Borrower & Mortgagor) and Sh. Bipin Ramakbal Rai (Co-Borrower)	All that piece and parcel of the immovable property at Old Survey No. 214-2-A, New Survey No. 253, Paiki Plot No. F-1, Paritosh App., Paiki Flat No. B-11, Near Ami Colony, GIDC, Ankleshwar, Distt. Bharuch, Third Floor, Built up Area sq. mtr. 60-00 and undivided share of land sq. mtr 15-00 bounded as follows: Boundaries: In North- Adjoining Land, In South- Internal Road, In East- Common Plot, In West- Plot No. 53 & 54.	Smt. Reena Bipin Rai	Residential / Physical	13.68 + Interest + Expenses	12,47,000.00 / 1,24,700.00
5	Sh. Satishbhai Chandrakantbhai Solanki (Borrower & Mortgagor) & Smt. Falguniben Satishbhai Solanki (Co-Borrower & Mortgagor)	All that pieces and parcels of the immovable property at Gamtal House Panchayat Property No. 187 adm. 115.20 sq. mtrs. Of Plot area and construction adm. 111.48 sq. mtrs. On Ground Floor and 69.68 sq. mtrs. On First Floor, total construction adm. 181.16 sq. mtrs. Situated and located at Gamtal Karjan, Distt. Bharuch bounded as follows: Boundaries: In North- Space for Pvt. Residential, In South- Primary School, In East- Temple, In West- Road.	Sh. Satishbhai Chandrakantbhai Solanki & Smt. Falguniben Satishbhai Solanki	Residential / Symbolic	14.91 + Interest + Expenses	13,10,000.00 / 1,31,000.00
6	Chetankumar Ghanshyambhai Vekariya & Dineshbhai Vekariya S/O N.J. Vekariya	Flat No. D-502, 5th Floor, Dharmanandan Society, Near Padmavati Nagar, Rajpipla Road, Sarangpur, Ta-Ankleshwar & Dist- Bharuch 393001	Chetankumar Ghanshyambhai Vekariya	Residential / Physical	10.50 + Interest + Expenses	5,90,000.00 / 59,000.00
		Flat No. D-501, 5th Floor, Dharmanandan Society, Near Padmavati Nagar, Rajpipla Road, Sarangpur, Ta-Ankleshwar & Dist- Bharuch 393001		Residential / Physical	10.50 + Interest + Expenses	5,90,000.00 / 59,000.00
Branch-Bharuch II, Office No. 1,2 &3 Shree Mangalam Complex, Near Kasak Circle, Bharuch 392001 Branch Contact-Shri Puneet Garg Mobile-9981078166						
7	Mr. Ravindra Kumar Singh (Borrower) Ms. Reena Kumari (Co-Borrower)	Flat no. C-503, 5th Floor, Shivam Residency, o. C/1 and C/2 S.R.NO. 321/1/P (New), S.R.NO. 84/3 Paiki, Moje : Gadkhol, TA. Ankleshwar, Dist Bharuch, Gujarat Boundaries: East:- Flat No. C-504, West :- Flat no. D-503, North:- Road, South:- lift and passage	Mr. Ravindra Kumar Singh	Residential / Physical	8.86 + Interest + Expenses	7,07,100.00 / 70,710.00
8	Mr. Sandeep Shivkumar Ghai (Borrower) & Mrs. Pooja Sandeep Ghai (Co-Borrower)	All that pieces and parcels of immovable property bearing Flat No.1001, 10th floor, built-up area 99.033 sq. mtrs. and undivided share of land area 10.13 sq. mtrs. made out on Satyam Apartment of Green Avenue Complex of Survey/Block No. 83/1+2+3 paikee /A-1 to A-9, situated in the sim of Village Bholav, Sub-District & District Bharuch, Gujarat. Boundaries: East: Maruti Workshop, West: Flat No.1002, North: Flat No.1004 , South: S.T. Workshop.	Mr. Sandeep Shivkumar Ghai & Mrs. Pooja Sandeep Ghai	Residential / Physical	48.61 + Interest + Expenses	29,36,000.00 / 2,93,600.00

Details of Encumbrances over the property as known to the bank: NIL

Contact Details: Shri Aman Saxena Mobile No.9455729973, Shri Anubhav Singh Mobile No. 8780339390, Shri Manohar Singh Mobile No. 8209894994

This may also be treated as statutory 30/15 days sale notice u/r 8(6)/9(1) of Security Interest (Enforcement) Rules,2002 to the borrower(s) & guarantor(s) of the above said loan(s), about the holding of E-Auction Sale on the above mentioned date.

Date & Time for Inspection of Properties: from 21/04/2026 to 11/05/2026 from 11:00 AM to 5:00 PM

For Detailed Terms & Conditions of the sale, please refer to the link provided in **https://www.unionbankofindia.co.in** & for Registration and Login and bidding rules visit **https://baanknet.com**

Note: EMD shall be deposited and Linked/Map with the Property ID before End Time of Auction.

Date : 22.04.2026 - Place : Vadodara — Authorised Officer - Union Bank Of India

---

CAPITAL INDIA

Regd Off: 701, 7th Floor, Aggarwal Corporate Tower, Plot No. 23, District Centre, Rajendra Place, Patel Nagar, New Delhi-110008

PUBLIC NOTICE E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Capital India Finance Ltd /Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to Capital India Finance Ltd /Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
(1) Mrs. Patel Sushilaben Naginbhai Proprietor of M/s Umiya Sales & Steels Works (2) Mr. Patel Sunilkumar Ishwarbhai (3) Mr. Patel Yogeshkumar Govindbhai Loan Account No. NLNLAPAMD0035161	Demand Notice Date 19.04.2025 and Amount of Rs. 1,09,13,646/- (Rupees One Crore Nine Lac Thirteen Thousand Six Hundred Forty-Six Only) as on 19/04/2025 with future interest thereon till the date of entire payment	All That Piece And Parcel Of Shop No. 21 To 25, 43 & 44 First Floor (city Survey No. 6780/a/0/01/29 To 33/130 To 134), First Floor, Nandani Plaza, City Survey No. 6780/a, Mouje Kapadvanj Taluka Kapadvanj District Kheda Which Is Bounded As Under: North By: As Per Title Deed South By: As Per Title Deed East By : As Per Title Deed West By : As Per Title Deed	Reserve Price: Rs. 1,30,00,000/- (Rupees One Crore Thirty Lakhs) EMD: Rs. 1300000/- (Rupees Thirteen lakh Only) Incremental Value Rs. 130000/-(Rupees One Lakh Thirty Thousand Only) Last date of EMD Deposit: 25/05/2026	Date: 29/05/2026 Time: 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

E-auction will be conducted "online" through M/s 4Closure on https://bankauctions.in. For detailed terms and conditions of the sale, please Contact M/s 4Closure [Help line Nos Landline – 040-23736405; 8142000061/2, info@bankauctions.in, Mr. Nitesh Pawar, 8142000725, Nitesh@bankauctions.in, Mr. Shailendra Kumar, 8142000030, shailendra@bankauctions.in, or refer to the link https://bankauctions.in.

For further details, contact Mr. Sandeep Kumar, Senior Manager, Mobile No. 7053016294 Email Id. Sandeepk.kumar@capitalindia.com, Akshay Kapse, Deputy Manager - Collection Mobile No- 9867449322 Email ID- akshay.kapse@capitalindia.com and Dhaval Mer, State Credit Manager Mobile No- 7755913879 Email ID - dhaval.mer@capitalindia.com of Capital Indian Finance Ltd.

Date: 21-04-2026 Place: Ahmedabad (Gujarat) — SD- Authorised Officer Capital India Finance Ltd

CORRIGENDUM NOTICE: Reference Loan no. NLNLAPAMD0035161.

(1) Mrs. Patel Sushilaben Naginbhai Proprietor of M/s Umiya Sales & Steels Works (2) Mr. Patel Sunilkumar Ishwarbhai (3) Mr. Patel Yogeshkumar Govindbhai

Dear Sir,

We hereby rectify our earlier notice dated **16/04/2026** vide Ref no /Subject **PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS** sent to you, as under:-

In the said notice inadvertently we had mentioned the **LAST DATE OF SUBMISSION OF BIDS: 29.05.2026 & DATE OF E-AUCTION: 25.05.2026** where as the correct **LAST DATE OF SUBMISSION OF BIDS: 25.05.2026 & DATE OF E-AUCTION: 29.05.2026** and not as mentioned in our earlier notice.

You are requested to kindly treat this as the correct information to the extent as mentioned above and the rest of the contents of the previous notice dated **16/04/2026** are true and correct and does not require any change so the same are not being repeated herein for the sake of brevity.

The same is for your intimation and reference for further necessary actions.

Regards,
Capital India Finance Ltd

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.

shubham

Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph.: 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No./Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	**Loan No.VAD_1403_019171, Rajesh Jagdishbhai Ajmeri, Sonal Rajeshbhai Ajmeri**	**15-01-2026 & ₹ 3,37,737/-**	Flat No T-1, 4th Floor Nirman Flats Nr Darbar Chowkdi Manjalpur Vadodara Gujarat 390011 **Area** : 390 Sq.Ft, **Boundaries** : East - Flat No.T-2 , West - After Margin Plot No. 4, North - After Margin Plot No.6, South - After Margin F.P. 262	**18-04-2026**
2	**Loan No.SRT_1409_027361, Sandip Krishnabhai Mali, Chhayaben Krishnabhai Mali**	**15-01-2026 & ₹ 2,27,603/-**	Flat No-309, 3rd Floor Sai Darshan Apt., Plot No-C/7 C/8 C/9 Shree Balaji Green Block No-111, Mouje Kadodara, Taluka Palsana, Distt. Surat, Guj.- 394327 **Area** : 15.80 Sq. Mtrs	**18-04-2026**
3	**Loan No. RAJ_1211_003520, Pawankumar Prakash Sardar, Vijayakumari Pawankumar Sardarji**	**15-01-2026 & ₹ 2,13,325/-**	R S No.134 , Plot No 14 Paiki Northern Side Land C S Ward No.12 Shivam Nagar Soceity B/H Hargange , Weigh-Bridge, Near R. T. O Rajkot, Tal & Dist. Rajkot, Gujarat 360001 **Area** : 40.00 Sq.Mtrs, **Boundaries** : East - Plot No.19, West - Road, North - Plot No.13, South - Paiki Plot Property	**18-04-2026**

Place : Gurgaon — **Authorised Officer**
Date : 21-04-2026 — **Shubham Housing Development Finance Company Limited**

TATA CAPITAL LIMITED

TATA

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the **Authorized Officer of the Tata Capital Ltd.,** (hereinafter referred to as "TCL - Transferee) through Tata Capital Financial Services Ltd (hereinafter referred to as TCFSL - Transferor) vide Orders dated 24th November 2023 passed by National Company Law Tribunal, Mumbai vide scheme of arrangement a1.greed between Tata Capital Financial Services Limited ("TCFSL") as Transferors and Tata Capital Limited ("TCL") as Transferee under the provisions of Sections 230 to 232 r/w Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme") having our registered office at 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice** as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Tata Capital Limited,** for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No(s).	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice(s)	Date of Possession
TCFLA021600001199 6103 TCFLA021600001331 4591	**1.Ms. Sandhya Jari (Borrower) 2.Mr. Bharat Navinlal Rana (Co Borrower) 3.Ms. Naimika Bharatkumar Rana (Co Borrower) 4.Mr. Nilesh Navinlal Rana (Co Borrower) having address at** Add: Plot No. 94, Lalima Group Housg. Soc. Association, Near Ujjivan Small Finance Bank, Udhana, Surat 394210 **Also Add:** 3-2939-40, Amrut Sanmukhani Wadi, Rustampura, Surat 395002	**Rs. 23,19,954/- (Rupees Twenty Three Lakh Nineteen Thousand Nine Hundred and Fifty Four Only) i.e. Rs.16,18,758/- (Rupees Sixteen Lakh Eighteen Thousand Seven Hundred and Fifty Eight Only) in Loan Account No. TCFLA0216000011996103 and Rs.7,01,196/- (Rupees Seven Lakh One Thousand and One Hundred and Ninety Six Only) in Loan Account No. TCFLA0216000013314591 as on 07-01-2026 Date of Demand Notice: 07th January 2026**	**20th April 2026**

Description of Property: All that piece and parcel of the property situated in Surat District, Sub-District Surat City, Moje Village Udhna, Revenue Survey No. 33, 41 and 289, TP Scheme No. 1, Final Plot No. 1, on the land of 'Lalim Group Housing Society', a property with a construction up to the legal plinth registered from Plot No. 94 has been built, the area of the plot is 51.83 sq.m. which is registered in the Surat Municipal Corporation's assessment office with Tenament No. 027B-01-4861-0-001 on which a property with a construction of 57.98 sq.m., in which we have 2/4 share of the other parties i.e. 25.915 sq.m. and 28.99 sq.m. The property, including the undivided share of the building and all the internal and external rights of use relating thereto, is subject to the following provisions: Boundaries: East: Sariyam Rasta West: Property with applicable plot no. 107 North: Property bearing Plot No. 93 South: Property with applicable plot no. 95.

Date: 22/04/2026 — **Sd/- Authorised Officer,**
Place: Place: Surat, Gujarat — **For Tata Capital Ltd.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase–IV, Gurgaon-122015.(Haryana) and Branch Office at:- **Ahmadabad Commerce House, 4th Floor, Commere House 4, Nr Shell Petrol Pump, Anandnagar Road, Prahladnagar, Ahmedabad - 380051/1st Floor,office No.14 Kanjibhai K. Sorathia (Huf),Madhubab Mall-A wing,Near Chitrakut Circle,Ward No-8 Anjar Gujarat-370110** under the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS"** for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Gopalbhai Mohanji Prajapati Mrs. Lehridevi Gopalbhai Prajapati Mrs. Lehridevi Gopalbhai Prajapati Mr. Khushalji Shankarji Prajapati **(Prospect No- 881499)**	**14/03/2022 Rs. 1629797.00** (Rupees Sixteen Lakh Twenty Nine Thousand Seven Hundred and Ninety Seven Only) **Bid Increase Amount Rs.25000.00/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Flat No. B-402, 4th Floor, Wing-B, Area Measuring 956 Sq. Ft.,Dev Manek Residency, Near Omshantinagar, Near Baliyadev Temple, Canal Road, Vatva, Ahmedabad, 382445, Gujarat,India (Area admeasuring 547 sq. ft.)	**05/04/2026** **Total Outstanding As On Date 08/04/2026 Rs. 1765343.47/-** (Rupees Seventeen Lakh Sixty Five Thousand Three Hundred Forty Three and Forty Seven Paise Only)	**Rs.1262000.0/-** (Rupees Twelve Lakh Sixty Two Thousand Only) **Earnest Money Deposit (EMD) Rs.126200.00/-** (Rupees One Lakh Twenty Six Thousand Two Hundred Only)
Mr. Siddik Nasirmohmad Saiyad Mrs. Shabinabanu Shaiyad **(Prospect No- IL10103987)**	**25/06/2025 Rs. 815345.00** (Rupees Eight Lakh Fifteen Thousand Three Hundred and Forty Five Only) **Bid Increase Amount Rs.20000.00/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: plot no 74 survey no 220/4/paiki 1 village varsamedi taluk anjar district kutch,gujarat- 370110 area admeasuring (in sq. ft.):Property Type: Land_Area, Super_Built_Up_Area, Carpet_Area, Property Area: 559.00, 477.00, 309.00	**24/01/2026** **Total Outstanding As On Date 08/04/2026 Rs. 1069626.41/-** (Rupees Ten Lakh Sixty Nine Thousand Six Hundred Twenty Six and Forty One Paise Only)	**Rs.830000.0/-** (Rupees Eight Lakh Thirty Thousand Only) **Earnest Money Deposit (EMD) Rs.83000.00/-** (Rupees Eighty Three Thousand Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
04/05/2026 11:00 hrs - 14:00 hrs	06/05/2026 till 5 pm.	08/05/2026 at 11:00 hrs.- 13:00 hrs

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iiflonehome.com >Select "My Bid" > Click on Pay Balance Amount

Terms and Conditions:-

1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www. iiflonehome.com , well in advance and has to create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. Bidders are advised to go through the website https: // www.iiflonehome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the eauction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- auction.hl@iifl.com, Support Helpline no.1800 2672 499.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Gujarat | Date : 22-04-2026 — Sd/- Authorised Officer, For IIFL Home Finance Ltd.

AU SMALL FINANCE BANK

રજીસ્ટર્ડ ઓફીસ: ૧૯–એ, ધુલેશ્વર ગાર્ડન, જયપુર, રાજસ્થાન, ભારત, ૩૦૨૦૦૧.
www.au.bank.in

ગોલ્ડ સામે લોન– "જ્યાં છે", "ત્યાં ના ધોરણે" હરાજી નોટીસ

નીચે જણાવેલ દેવાદાર/રોને એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (બેંક) પાસેથી પ્રાપ્ત ગોલ્ડ સામે લોન સવલત તરફી તેમની બાકી રકમો ચુકવવા માટે નોટીસો જારી કરવામાં આવી હતી. દેવાદાર/રો તે/તેમની બાકી રકમત પરત ચુકવવામાં નિષ્ફળ ગયા હોવાથી, અમને અહીં નીચે જણાવેલ રીત મુજબ નીચે જણાવેલ શાખાઓ ખાતે **૨૨ મે, ૨૦૨૬ ના રોજ સવારે ૧૧:૦૦ – બપોરે ૩:૦૦ વાગ્યા સુધી (સમય)** ગોલ્ડ ચીજો/વસ્તુઓની હરાજી કરવાની ફરજપડી છે. દેવાદારોના અવસાનના કિસ્સામાં, તમામ શરતો તેમના કાનુની વારસદારોને લાગુ રહેશે. **નોંધ લેવી કે ઉપરોક્ત હરાજી નિષ્ફળ જવાના કિસ્સામાં, બેંક આગોતરી જાણકારી વગર અન્ય હરાજી યોજવાનો તેનો હક અનામત રાખે છે.**

ભૌતિક હરાજી શાખા વિગતો

ઝાલોદ મુવાડા બસ સ્ટોપ -L25660001002805 L25660001026590| દાહોદ ગોદી રોડ -L25660000551738| દેવગઢ બારિયા -L25660000993445 L25660001058989 L25660000980160 L25660001316755| મેઘરાજ રોડ મોડાસા -L25660001163161 L25660001782355 L25660000061470 L25660001470793 L25660001038677 L25660001020781 L25660001097335 L25660001038367 L25660001001317| હજીરા રોડ અડાજણ સુરત -L25660002132353 L25660002007569 L25660001500168 L25660000772022 L25660000994154| હિંમતનગર મેલ -L25660001418563 L25660002192028 L25660001434592| બસ સ્ટેન્ડ રોડ ગોધરા -L25660001617528 L25660001128528 L25660000951255 L25660001690648 L25660000981338 L25660001024524| સુરત કતાર ગામ -L25660000974662 L25660001073610 L25660002115045 L25660002089623| અમદાવાદ – ચાંદખેડા -L25660000795798| ધનસુરા -L25660001134096 L25660001269722 L25660001144357 L25660001276558 L25660001086935 L25660001115303 L25660001162623 L25660001014983 L25660001090027 L25660000988955 L25660001145285| વલ્લભ વિદ્યાનગર -L25660001319779| ધનસુરા મોડાસા રોડ બાયડ -L25660001169450 L25660001089940 L25660001064147 L25660002173785 L25660001130514| જામનગર લાલ બંગ્લો રોડ -L25660002073983 L25660002018128 L25660001599440 L25660002044928| દહેગામ -L25660002200815 L25660001123467 L25660001107738| રાજકોટ રૈયા રોડ -L25660002168935 L25660002122602 L25660001160016 L25660001197096 L25660001163581 L25660000966067 L25660001499318 L25660001306654| શહેરા -L25660001109685 L25660001094030 L25660001107068 L25660001108866| મહુધા -L25660000952844 L25660001021879| પીપલોદ -L25660001108146 L25660001066594 L25660001053208 L25660001067182 L25660001232072| તલોદ -L25660001119585 L25660001112638 L25660001119025 L25660001156725 L25660001145825 L25660001147312 L25660001005410 L25660001155726| મેઘરજ -L25660001012106 L25660001042349 L25660001075176 L25660001037799 L25660001129236| જામનગર -L25660001012936 L25660001153430 L25660001140105 L25660001074398| અંકલેશ્વર -L25660001824398| ચીખલી ખેરગામ રોડ -L25660000994504| ધોળકા -L25660000969152 L25660001108226| હિંમતનગર -L25660001161655| મોડાસા ગોધરા હાઇવે લુણાવાડા -L25660001107728| બોરસદ રતન પાર્ક સોસાયટી -L25660000997028 L25660001162093 L25660000993345| કપડવંજ -L25660001025862 L25660001174150| કરજણ -L25660001025742| બાલાસિનોર -L25660001006038| વિજાપુર -L25660002218372| કારેલીબાગ વડોદરા -L25660001156955

નોંધ : ૧. ભૌતિક હરાજીની નિષ્ફળતાના કિસ્સામાં ઈ–હરાજી વેબલિંક https://gold.samil.in નો ઉપયોગ કરીને કરવામાં આવશે.
૨. આ નોટીસને જો નિયત હરાજી નિષ્ફળ જવાના કિસ્સામાં આગામી હરાજી માટે પ્રી–નોટીસ તરીકે પણ ગણવાની રહેશે.
૩. હરાજી બીડ ફોર્મમાં નિયત શરતો અને નિયમોને આધિન છે, જે હરાજીની શરૂઆત પહેલા મેળવી શકાશે.

સહી/–
મેનેજર
એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ

HeroHousing Finance

હિરો હાઉસીંગ ફાયનાન્સ લીમીટેડ

રજી. ઓફીસ : ૦૯, કોમ્યુનિટી સેન્ટર, બસંત લોક, વસંત વિહાર, નવી દિલ્હી–૧૧૦૦૫૭
ફોન : ૦૧૧ ૪૯૨૬૭૦૦૦, ટોલ ફ્રી નં. : ૧૮૦૦ ૨૧૨ ૮૮૦૦, ઇમેઇલ : customer.care@herohfl.com,
વેબસાઇટ : www.herohousingfinance.com, CIN : U65192DL2016PLC30148
સંપર્ક સરનામું : એ–૬, ત્રીજો માળ, સેક્ટર–૪, નોઇડા–૨૦૧૩૦૧

માંગણા નોટીસ

સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ (નિયમો) ના નિયમ ૩ સાથે વંચાતી સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (એક્ટ) ની કલમ ૧૩ (૨) હેઠળ

હીરો હાઉસીંગ ફાયનાન્સ લીમીટેડ (એચએચએફએલ) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ એક્ટ હેઠળ અને નિયમોના નિયમ ૩ સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ મળતી સત્તાનો ઉપયોગ કરીને એક્ટની કલમ ૧૩(૨) હેઠળ નીચે જણાવેલ તારીખોએ માંગણા નોટીસ જારી કરીને દેવાદાર(રો)/સહ–દેવાદાર (રો)/જામીનદાર(રો) (તમામને એક સાથે દેવાદારો)/ કાનુની વારસદાર(રો)/કાનુની પ્રતિનિધિ(ઓ) નીચે જણાવેલ છેને નીચે આપેલ વિગતો મુજબ સંબંધિત તારીખોથી ૬૦ દિવસની અંદર સંબંધિત માંગણા નોટીસની રકમો ચુકવવા જણાવ્યું હતું. જણાવેલ નોટીસોની નકલો રજીસ્ટર્ડ એડી દ્વારા બજવણી કરાઇ હતી અને નીચે સહી કરનાર પાસે ઉપલબ્ધ છે અને જણાવેલ દેવાદા(રો)/ કાનુની વારસદાર(રો)/કાનુની પ્રતિનિધિ(ઓ), જો ઇચ્છે તો, નીચે સહી કરનાર પાસેથી સંબંધિત નકલો સામાન્ય કામકાજના કલાકો દરમિયાન મેળવી શકે છે. ઉપરોક્ત અનુસંધાનમાં, આથી એક વખત ફરીથી જણાવેલ દેવાદાર(રો)/કાનુની વારસદારો /કાનુની પ્રતિનિધિઓને એચએચએફએલને સંબંધિત નોટીસોની તારીખથી ૬૦ દિવસની અંદર જણાવેલ દેવાદાર(રો) દ્વારા કરાયેલ અન્ય દસ્તાવેજો/લખાણો અને લોન એગ્રીમેન્ટ સાથે વંચાતી ચુકવણી અને/અથવા છુટકારાની તારીખ સુધી કલમ (ડી) માં નીચે જણાવેલ સંબંધિત તારીખોથી નીચે જણાવ્યા મુજબનું ચડત વ્યાજ ચુકવવા જણાવામાં આવે છે. લોનની પરત ચુકવણી માટે સિક્યોરીટી તરીકે, જણાવેલ દેવાદાર(રો) દ્વારા અનુક્રમે નીચેની સિક્યોર્ડ એસેટો એચએચએફએલને ગીરો કરાયેલ છે.

<table>
<tr><th>લોન એકાઉન્ટ નંબર</th><th>દેવાદાર(રો)/ કાનુની વારસદારો/ કાનુની પ્રતિનિધિઓ</th><th>કુલ બાકી રકમ (રૂ.) નીચેની તારીખ મુજબ</th><th>માંગણા નોટીસની તારીખ
એનપીએ તારીખ</th></tr>
<tr><td>HHFAHMHOU23000044498, HHFAHMLAP23000044500</td><td>મહેશકુમાર પરસોત્તમભાઇ જાદવ, જાદવ હિનાબેન મહેશકુમાર</td><td>રૂ. ૬૨૮૯૨૨૪/– ૧૩–૦૪–૨૦૨૬ મુજબ</td><td>14-04-2026
06.04.2026</td></tr>
<tr><td colspan="4">સિક્યોર્ડ એસેટ્સ / સ્થાવર મિલકત / ગીરો મિલકતની વિગત : બંગલો નં. ૨૯, ક્ષેત્રફળ ૧૧૭ ચો.મી. આશરે ૧૪૦ ચો. યાર્ડ (સુપર બિલ્ટ અપ) તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, ૧૬૮ ચો.મી. આશરે ૨૦૧ ચો. યાર્ડ, 'બાલેશ્વર સિટી', મુકામ–રેવન્યુ સર્વે/બ્લોક નં. ૪૬૧ (જુનો બ્લોક/સર્વે નં. ૪૬૧, ૪૬૨, ૪૮૩, ૪૮૪, ૪૮૫, ૪૮૬, ૪૮૭, ૪૮૮), ટીપી સ્કીમ નં. ૯૨, એફપી નં. ૧૦, મોજે–ગામ–હાથીજણ, તાલુકો–વટવા, પેટા જિલ્લો–અમદાવાદ–૧૧ (અસલાલી) અને જિલ્લો–અમદાવાદ, રાજ્ય–ગુજરાત તરીકે જાણીતી સ્કીમમાં ટાઇટલ દસ્તાવેજમાં લખેલી કોમન સુવિધાઓ તેમજ સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ટોરેન્ટ પાવર (લાઇટ બિલ), સર્વિસ નં. ૭૬૪૦૧/૧૦૮૫૯૭/૬, મ્યુનિસિપલ ટેનામેન્ટ નં. ૦૪૪૧–૪૩–૫૦૮૩–૦૦૦૧–જી, ચતુ:સીમા : પુર્વ : યુનિટ નં. ૩૦ અને સોસાયટીનો રોડ, પશ્ચિમ : યુનિટ નં. ૪૪ અને યુનિટ નં. ૪૫, ઉત્તર : યુનિટ નં. ૨૮ અને સોસાસટીનો રોડ, દક્ષિણ : યુનિટ નં. ૪૩ અને યુનિટ નં. ૪૪</td></tr>
<tr><td>HHFAHMLAP 21000017672</td><td>અશોક જયંતિભાઈ પરમાર, મેઘના અશોકભાઈ પરમાર, જયંતિભાઈ નથ્થુભાઈ પરમાર</td><td>રૂ. ૧૩૧૬૯૪૮/– ૧૩.૦૪.૨૦૨૬ મુજબ</td><td>14-04-2026
06-04-2026</td></tr>
<tr><td colspan="4">સિક્યોર્ડ એસેટ્સ/સ્થાવર મિલકત / ગીરો મિલકતની વિગત : રેસીડેન્સીયલ ફ્લેટનં. ૫૯૬/૩૭૮૨, ક્ષેત્રફળ આશરે ૪૪.૬૪ ચો.મી., બાપુનગર, ગુજરાત હાઉસિંગ બોર્ડ દ્વારા બંધાયેલ, સર્વે નં. ૧૬૨, ટાઉન પ્લાનિંગ સ્કીમની બિન ખેતીલાયક જમીન પર બંધાયેલ, મોજે રખિયાલ, તાલુકો મણીનગર, રજીસ્ટ્રેશન ડિસ્ટ્રીક્ટ અમદાવાદ અને સબ ડિસ્ટ્રીક્ટ અમદાવાદ–૭ (ઓઢવ) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. તેમજ ટાઇટલ દસ્તાવેજમાં લખેલ કોમન સવલતો. ચતુ:સીમા : પુર્વ: ટેનામેન્ટ નં. ૩૭૮૩, પશ્ચિમ: બે બ્લોક વચ્ચેની ખુલી જગ્યા, ઉત્તર: ટેનામેન્ટ નં. ૩૭૮૧, દક્ષિણ: ખુલી જગ્યા</td></tr>
</table>

* ઉપર જણાવેલ માંગણા નોટીસની તારીખથી ચડત વ્યાજ અને વધારાના વ્યાજ અને /અથવા વસુલાતની તારીખ સુધી લદાયેલ આકસ્મિક ખર્ચ, કોસ્ટ, ચાર્જ વગેરે સહીત. જો જણાવેલ દેવાદાર(રો) ઉપર જણાવ્યા મુજબ એચએચએફએલની ચુકવણી કરવામાં નિષ્ફળ રહેશે તો એચએચ એફએલ જણાવેલ એક્ટ ૧૩(૪) હેઠળ ઉપરોક્ત સિક્યોર્ડ એસેટ(ટો)/ સ્થાવર મિલકત (તો) સામે કાર્યવાહી કરશે અને તે સંપુર્ણ પણે જણાવેલ દેવાદાર(રો)/કાનુની વારસદાર(રો)/કાનુની પ્રતિનિધિ(ઓ) ના ખર્ચ અને પરિણામના જોખમે રહેશે. જણાવેલ એક્ટ હેઠળ જણાવેલ દેવાદાર(રો)/કાનુની વારસદાર(રો)/કાનુની પ્રતિનિધિઓને ઉપર જણાવેલ સિક્યોર્ડ એસેટ(ટો)/સ્થાવર મિલકતો એચએચએફએલની આગોતરી લેખીત મંજુરી વગર વેચાણ, ભાડે અથવા અન્ય રીતે તબદીલ કરવા મનાઇ ફરમાવામાં આવે છે. એક્ટ અને તે હેઠળની જોગવાઇઓનું ઉલ્લંઘન કરનાર કોઇપણ વ્યક્તિ એક્ટ હેઠળ નિયત જેલ અને/અથવા દંડને પાત્ર બનશે.

તારીખ : ૨૨.૦૪.૨૦૨૬ **સહી/– અધિકૃત અધિકારી**
સ્થળ : અમદાવાદ **હિરો હાઉસીંગ ફાયનાન્સ લીમીટેડ વતી**

ફોર્મ એ
સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

સેન્ચ્યુરીયન રેમેડીઝ પ્રાઇવેટ લીમીટેડના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	સેન્ચ્યુરીયન રેમેડીઝ પ્રાઇવેટ લીમીટેડ
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	૨૧.૦૪.૨૦૦૩
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર,અમદાવાદ, (કંપની એક્ટ, ૨૦૧૩ હેઠળ)
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	U24231GJ2003PTC042254
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	રજીસ્ટર્ડ ઓફીસ: જી/૫, ઇન્ડસ્ટ્રીયલ એસ્ટેટ ગોરવા, સીટી વડોદરા, ગુજરાત, ભારત–૩૯૦૦૧૬ એડીશનલ ફેસીલીટી: પી–૩, સાવલી બાયોટેક પાર્ક, મંજુસર રોડ, એસોજ, વડોદરા–૩૯૧૭૭૫.
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	૨૦.૦૪.૨૦૨૬
૭.	ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	૧૭.૧૦.૨૦૨૬ (શરૂઆતની તારીખથી ૧૮૦ દિવસ)
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	નામ: શ્રી મોહીત ચાવળા રજી.નં.: IBBI/IPA-001/IP-P00524/2017-2018/10949
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	સરનામું: એસસીઓ ૨૬, લેવલ ૩, શ્રી બાલાજી કોમ્પલેક્ષ, જુના અંબાલા રોડ, ધાકોલી, ઝિરાકપુર–૧૪૦૬૦૩ રજીસ્ટર્ડ ઇમેઇલ આઇડી : camohitchawla@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામું: એસસીઓ ૨૬, લેવલ ૩, શ્રી બાલાજી કોમ્પલેક્ષ, જુના અંબાલા રોડ, ધાકોલી, ઝિરાકપુર–૧૪૦૬૦૩ પત્ર વ્યવહાર માટે ઈમેઈલ: cirp@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	૦૪.૦૫.૨૦૨૬
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	-
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	લાગુ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	(એ) https://ibbi.gov.in/home/downloads centurionremedies.cirp@gmail.com લાગુ નથી

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલ, અમદાવાદ બેન્ચે સી.પી.(આઇબી)/૧૦૯/(એએચએમ) ૨૦૨૬ માં ૨૦.૦૪.૨૦૨૬ ના રોજ **સેન્ચ્યુરીયન રેમેડીઝ પ્રાઇવેટ લીમીટેડ** ની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો છે.
સેન્ચ્યુરીયન રેમેડીઝ પ્રાઇવેટ લીમીટેડ ના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૦૪.૦૫.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.
નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.
ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે. **સહી/–**
સ્થળ: ઝિરાકપુર **મોહીત ચાવળા**
તારીખ: ૨૨.૦૪.૨૦૨૬ **ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ**

---

muthoot HOUSING FINANCE

મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ટીસી નં ૧૪/૨૦૭૪–૭, મુથુટ સેન્ટર, પુણેણ રોડ, થિરુવંતપુરમ–૬૯૫ ૦૩૪, CIN NO – U65922KL2010PLC025624
કોર્પોરેટ ઓફીસ : ૧૨/એ ૦૧, ૧૩મો માળ, પરીણી ક્રેસકેન્ઝો, પ્લોટ નં. સી૩૮ અને સી૩૯, બ્રાંદ્રા કુર્લા કોમ્પલેક્ષ–જી બ્લોક (ઇસ્ટ), મુંબઇ–૪૦૦૦૫૧ ફોન : ૦૨૨–૬૨૭૨૮૫૧૭
શાખાનું સરનામું : ૨–૬૫૩/૨–૩, મોટા દસ્તુર મોહલ્લો, કોટક મહિન્દ્રા બેંક પાછળ, રૂસ્તમપુરા, ઉધના દરવાજા, સુરત, ગુજરાત–૩૯૫૦૦૨.
શાખાનું સરનામું : યુનિટ નં. ૩૦૪, ત્રીજો માળ, થર્ડ આઇ કોમ્પલેક્ષ, પંચવટી ક્રોસ રોડ, સી.જી. રોડ, અમદાવાદ, ગુજરાત–૩૮૦૦૦૬
અધિકૃત અધિકારી : સંપર્ક વ્યક્તિ : વિમલ આર ગાંધી, મોબાઇલ નં. ૯૯૨૪૧૪૧૯૯૬, વિપુલ કલોલા – ૯૯૨૪૧૧૩૪૨૧, ઇમેઇલ : authorised.officer@muthoot.com

સ્થાવર મિલકતોના વેચાણ માટે ઈ–હરાજીની જાહેર નોટીસ

સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) ની જોગવાઈઓ સાથે વંચાતા સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ–હરાજી વેચાણ નોટીસ
આથી ખાસ કરીને દેવાદાર(રો)/ગીરવેદાર(રો) અને જામીનદાર(રો) અને જાહેર જનતાને આથી નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ સ્થાવર મિલકતો મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડને ગીરો/ચાર્જ કરાયેલ છે, જેનો કબજો મુથુટ હાઉસિંગ ફાયનાન્સ લીમીટેડ, સિક્યોર્ડ લેણદારના અધિકૃત અધિકારીએ નીચેના લોન એકાઉન્ટ(ટો) માં સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ જારી કરેલ માંગણા નોટીસ અન્વયે લઇ લીધો છે, મિલકતો "જ્યાં છે", "જેછે" અને "જેમ છે" ના ધોરણે અને "કોઇ આશ્રય વિનાના" ધોરણે દેવાદાર(રો)/ગીરવેદાર(રો)/જામીનદાર(રો) પાસેથી મુથૂટ હાઉસિંગ ફાયનાન્સ લીમીટેડ, સિક્યોર્ડ લેણદારની બાકી રકમ વત્તા વ્યાજની વસુલાત માટે વેચવામાં આવશે. વેચાણ ઈ–હરાજી મારફત વેબપોર્ટલ https://sarfaesi.auctiontiger.net/EPROC/ પર હાથ ધરાશે.

<table>
<tr><th>ક્રમ નં.</th><th>દેવાદાર / સહ–દેવાદાર / જામીનદાર / ગીરવેદારનું નામ / લોન એકાઉન્ટ નંબર</th><th>કુલ બાકી લેણાંની રકમ (રૂ.) ભવિષ્યનું વ્યાજ લાગુ</th><th>કબજાની તારીખ અને પ્રકાર</th><th>નિરિક્ષણની તારીખ અને સમય</th><th>રીઝર્વ કિંમત</th><th>અર્નેસ્ટ મની ડિપોઝીટ ઇએમડી</th><th>ઈ–હરાજીની તારીખ અને સમય</th><th>બિડ જમા કરવાની છેલ્લી તારીખ</th></tr>
<tr><td>૧</td><td>૧૧૧૩૭૦૭૨૪૦૩
૧. રામકુમાર હર્ષન ત્રિપાઠી,
૨. બેબલી રામકુમાર ત્રિપાઠી</td><td>રૂ. ૨૮,૧૧,૯૮૧.૫૧/– (રૂપિયા અઠ્યાવીસ લાખ અગિયાર હજાર નવસો એક્યાસી અને એકાવન પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૨૩.૧૧.૨૦૨૪</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૬,૧૨,૩૬૦/– (રૂપિયા છ લાખ બાર હજાર ત્રણસો સાહીઠ પુરા)</td><td>રૂ. ૬૧,૨૩૬/– (રૂપિયા એકસઠ હજાર બસ્સો છત્રીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : ફ્લેટ નં. ૧૦૨, પહેલો માળ, મધુલિકા રેસિડેન્સી, રેવન્યુ સર્વે નં. ૫૭/૨, પ્લોટ નં. આર/૫૫ અને આર/૫૬ અને આર/૫૭, ગામ–ગઢખોલ, તાલુકો–અંકલેશ્વર, જિલ્લો–ભરૂચ–૩૯૩૦૦૧ ચતુ:સીમા : પુર્વ : જમીન, પશ્ચિમ : કોમન પેસેજ, ઉત્તર : ફ્લેટ નં. ૧૦૩, દક્ષિણ : ફ્લેટ નં. ૧૦૧</td></tr>
<tr><td>૨</td><td>૧૧૧૩૭૦૮૪૧૬૧
૧. વિનોદ કમલેશનારાયણ તિવારી, ૨. પ્રીયંકા વિનોદ તિવારી,
૩. સંતોષભાઇ રાજમન મિશ્રા</td><td>રૂ. ૧૭,૯૩,૧૭૦.૬૧/– (રૂપિયા સતર લાખ ત્રાણું હજાર એકસો સીતેર અને એકસઠ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૨૬.૦૩.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૬૪,૫૦૦/– (રૂપિયા ત્રણ લાખ ચોસઠ હજાર પાંચસો પુરા)</td><td>રૂ. ૩૬,૪૫૦/– (રૂપિયા છત્રીસ હજાર ચારસો પચાસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતોની વિગત : એ, ૩૩૦, ૩૭૭, સ્વસ્તીક કોમ્પલેક્ષ, કુંવારડા, માંગરોલ, સુરત, ગુજરાત, સુરત, ભારત–૩૯૪૧૨૦</td></tr>
<tr><td>૩</td><td>૧૧૧૩૭૦૮૫૬૭૫
૧. રાજા બાબુ નવલ,
૨. સુશિલા રાજાબાબુ</td><td>રૂ. ૧૭,૪૫,૭૭૫.૨૧/– (રૂપિયા સતર લાખ પીસ્તાલીસ હજાર સાતસો પંચોતેર અને એકવીસ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૨૬.૦૩.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૬૪,૫૦૦/– (રૂપિયા ત્રણ લાખ ચોસઠ હજાર પાંચસો પુરા)</td><td>રૂ. ૩૬,૪૫૦/– (રૂપિયા છત્રીસ હજાર ચારસો પચાસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતોની વિગત : બી ૨ ૪૦૧, ચોથો માળ, ૩૭૭, ૩૩૦, સ્વસ્તીક કોમ્પલેક્ષ ૨, ગુજરાત, સુરત–૩૯૫૦૦૯, ભારત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.</td></tr>
<tr><td>૪</td><td>૧૧૧૩૭૦૮૪૩૭૩
૧. રાજારામ ચંદ્રભાન,
૨. અજોરિયા રાજારામ</td><td>રૂ. ૬,૧૯,૫૩૩.૮૨/– (રૂપિયા છ લાખ ઓગણીસ હજાર પાંચસો તેંત્રીસ અને બ્યાંસી પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૬.૦૨.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૨,૯૧,૬૦૦/– (રૂપિયા બે લાખ એકાણું હજાર છસ્સો પુરા)</td><td>રૂ. ૨૯,૧૬૦/– (રૂપિયા ઓગણત્રીસ હજાર એકસો સાહીઠ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતોની વિગત : ૧૦૩, ૩૭૭, સ્વસ્તીક કોમ્પલેક્ષ, કુંવારડા, માંગરોળ, સુરત, ગુજરાત, સુરત–૩૯૪૧૨૦, ભારત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.</td></tr>
<tr><td>૫</td><td>૧૨૧૦૦૦૯૨૬૮૧
૧. તિર્થ મનુભાઇ મોરે
૨. અશોક એસ. મોરે
૩. સોનલ ટી. મોરે
૪. મનુભાઇ એસ. મોરે (જામીનદાર)</td><td>રૂ. ૨૬,૨૯,૬૭૬.૮૯/– (રૂપિયા છવ્વીસ લાખ ઓગણત્રીસ હજાર છસ્સો છોતેર અને નેવ્યાસી પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૪.૦૩.૨૦૨૩</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૯,૭૭,૬૭૦/– (રૂપિયા નવ લાખ સીત્યોતેર હજાર છસ્સો સીતેર પુરા)</td><td>રૂ. ૯૭,૭૬૭/– (રૂપિયા સતાણું હજાર સાતસો સડસઠ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : યુનિટ નં. ૪, (મંજુર પ્લાનના પાર્ટ મુજબ પ્લોટ નં. ૧ અને ૨), ક્ષેત્રફળ અંદાજે ૫૫ ચો. યાર્ડ, પ્લોટ એરિયા અને ૮૭.૫૬ ચો. યાર્ડ સુપર બિલ્ટ અપ અને બાંધકામ મુજબ ૧૨૫ ચો. યાર્ડ, સુપર બિલ્ટ અપ એરિયા, મુકામ અને "સંત પ્લાઝા" તરીકે જાણીતી સ્કીમ, જમીનનો બ્લોક/સર્વે નં. ૮૮૪,૮૮૫, મોજે–ગામ–સુલ્તાનપાડા, તાલુકો–નડિયાદ (રૂરલ), જિલ્લો–ખેડા, જિલ્લો–ખેડા અને રજીસ્ટ્રેશન પેટા જિલ્લો–નડિયાદ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પ્લોટ નં. ૩ કોમન દિવાલ, પશ્ચિમ : પ્લોટ નં. ૫, કોમન દિવાલ, ઉત્તર : સોસાયટીનો એપ્રોચ રોડ, દક્ષિણ : સર્વે નં. ૮૮૭ પછીનો માર્જીન</td></tr>
<tr><td>૬</td><td>૧૬૧૦૦૦૭૩૯૫૧
૧. રામમુરત રામજોર વર્મા,
૨. મંજુલાબેન રામમુરત વર્મા</td><td>રૂ. ૧૧,૦૮,૭૪૧.૮૦/– (રૂપિયા અગિયાર લાખ આઠ હજાર સાતસો એકતાલીસ અને એંસી પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૮.૦૮.૨૦૨૩</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૫,૯૪,૦૦૦/– (રૂપિયા પાંચ લાખ ચોરાણું હજાર પુરા)</td><td>રૂ. ૫૯,૪૦૦/– (રૂપિયા ઓગણસાહીઠ હજાર ચારસો પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતોની વિગત : પ્લોટ નં. ૩૪, ક્ષેત્રફળ ૭૮.૦૦ ચો. યાર્ડ અંદાજે ૬૫.૦૧ ચો.મી. તેમજ ૯.૭૫ ચો.મી. રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, "શ્રી શિવ વિલા રેસિડેન્સી પાર્ટ–૧", મુકામ–રેવન્યુ સર્વે નં. ૧૮૮/૨, બ્લોક નં. ૧૭૯–બી, મોજે–ગામ–દાસ્તાન, તાલુકો–પલસાણા, જિલ્લો–સુરત–૩૯૪૩૧૫ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : રોડ, પશ્ચિમ : પ્લોટ નં. ૩૫, ઉત્તર : પ્લોટ નં. ૩૩, દક્ષિણ : રોડ</td></tr>
<tr><td>૭</td><td>૧૧૧૬૪૦૭૬૬૨૪
૧. હિમાંશુ રમેશભાઇ પટેલ,
૨. જશોદાબેન રમેશભાઇ પટેલ,
૩. રિતેષ રમેશભાઇ પટેલ</td><td>રૂ. ૧૧,૨૩,૪૮૪.૬૫/– (રૂપિયા અગિયાર લાખ ત્રેવીસ હજાર ચારસો ચોર્યાસી અને પાસઠ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૮.૦૬.૨૦૨૩</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૨૭,૦૪૦/– (રૂપિયા ત્રણ લાખ સત્યાવીસ હજાર ચાલીસ પુરા)</td><td>રૂ. ૩૨,૭૦૪/– (રૂપિયા બત્રીસ હજાર સાતસો ચાર પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : જમીનનો રેવન્યુ સર્વે નં. ૨૪૩૯+૨૪૪૪, પૈકી બ્લોક નં. ૭ પૈકી, ફ્લેટ નં. ૭૮, વી.વી. નં. ૨, સિટી સર્વે નં. ૧૩૮૫, નગર પાલિકા મિલકત નં. ૩૮૦૦, નગર પાલિકા વોર્ડ નં. ૫/એ, ક્ષેત્રફળ બાંધકામ એરિયા ૪૬.૨૨ ચો.મી., મુકામ–૭૮ ચો.મી., વિશ્વા નગર ફ્લેટ, આંબાવાડી બજાર, ભોજા તલાવડી પાસે, મુકામ–નડિયાદ, તાલુકો–નડિયાદ, જિલ્લો–ખેડા ખાતેની સ્થાવર બિન–ખેતીલાયક જમીનના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : ખુલી જગ્યા અને ગુજરાત હાઉસિંગ બોર્ડની જમીન, પશ્ચિમ : ફ્લેટ નં. ૭૯ ની કોમન દિવાલ, ઉત્તર : ગુજરાત હાઉસિંગ બોર્ડ પછી પુનિત પાર્ક સોસાયટીની જમીન, દક્ષિણ : ફ્લેટ નં. ૭૭ની કોમન દિવાલ.</td></tr>
<tr><td>૮</td><td>૧૬૧૦૦૦૦૭૪૮૪
૧. મનિષાબેન મહેશભાઇ વાટેલ,
૨. મહેશભાઇ ભીખાભાઇ વાટેલ</td><td>રૂ. ૫,૧૮,૩૨૬.૯૨/– (રૂપિયા પાંચ લાખ અઢાર હજાર ત્રણસો છવ્વીસ અને બાણું પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૨.૦૧.૨૦૨૪</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૨,૧૩,૪૩૫/– (રૂપિયા બે લાખ તેર હજાર ચારસો પાત્રીસ પુરા)</td><td>રૂ. ૨૧,૩૪૪/– (રૂપિયા એકવીસ હજાર ત્રણસો ચુમ્માલીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : ફ્લેટ નં. ૫૦૧, ક્ષેત્રફળ ૫૪૫ ચો. ફુટ અંદાજે ૫૦.૬૫ ચો.મી. સુપર બિલ્ટ અપ એરિયા અને ૩૬૬ ચો. ફુટ અંદાજે ૩૪.૦૪ ચો.મી. બિલ્ટ અપ એરિયા તેમજ કુલ ૨૦.૫૫ ચો.મી. તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, "ભક્તિધારા રેસિડેન્સી બિલ્ડીંગ નં. એ/૧", મુકામ–રેવન્યુ સર્વે નં. ૫૬, ૫૭, ૫૯ પૈકી અને બ્લોક નં. ૧૩૦, ક્ષેત્રફળ ૧ હેક્ટર, ૩૧ એરકર, ૫૨ ચો.મી., આકાર રૂ. ૧૯.૦૬ ચો.મી., મોજે–ગામ–સાયણ, સિટી–સુરત–૩૯૪૧૩૦ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : ફ્લેટ નં. એ–૧–૫૦૨, પશ્ચિમ : ખુલી જગ્યા, ઉત્તર : ખુલી જગ્યા, દક્ષિણ : ફ્લેટ નં. એ–૧–૫૦૪</td></tr>
<tr><td>૯</td><td>૧૧૧૫૫૦૮૮૫૨૧
૧. ગોકુલ જગમનભાઇ રબારી,
૨. વર્ષાબેન ગોકુલભાઇ રબારી</td><td>રૂ. ૭,૧૦,૦૮૨.૮૬/– (રૂપિયા સાત લાખ દસ હજાર બ્યાંસી અને છ્યાંસી પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૨૭.૦૭.૨૦૨૪</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૫,૮૩,૨૦૦/– (રૂપિયા પાંચ લાખ ત્યાંસી હજાર બસ્સો પુરા)</td><td>રૂ. ૫૮,૩૨૦/– (રૂપિયા અઠ્ઠાવન હજાર ત્રણસો વીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">સિક્યોર્ડ એસેટ(ટો) / સ્થાવર મિલકત(તો) ની વિગત : મિલકત નં.૫૦૭, ગ્રામ પંચાયત ક્રમ નં. ૫૦૭, રબારી વાસ, મંદોરપુર સીમ, તાલુકો–ખેરાલુ અને જિલ્લો–મહેસાણા, ક્ષેત્રફળ ૮૦૦.૦૦ ચો. ફુટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : ઉત્તર : આંગણવાડી, દક્ષિણ : ખુલી જમીન અને રોડ, પુર્વ : રોડ, પશ્ચિમ : ધાનીબેન હામિરભાઇ રબારીની મિલકત.</td></tr>
<tr><td>૧૦</td><td>૧૬૧૦૦૦૯૦૫૦૧
૧. રાજ રામજી પ્રસાદ સિંઘ
૨. આરતીદેવી શંભુરામ ઉર્ફે આરતીદેવી રામજીપ્રસાદ સિંઘ</td><td>રૂ. ૮,૬૫,૩૬૯.૩૨/– (રૂપિયા આઠ લાખ પાસઠ હજાર ત્રણસો અગણ્યોસીતેર અને બત્રીસ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૭.૧૨.૨૦૨૩</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૭૫,૪૩૫/– (રૂપિયા ત્રણ લાખ પંચોતેર હજાર ચારસો પાત્રીસ પુરા)</td><td>રૂ. ૩૭,૫૪૪/– (રૂપિયા સાડત્રીસ હજાર પાંચસો ચુમ્માલીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">મિલકતની વિગત : ફ્લેટ નં. ૩૦૬, ક્ષેત્રફળ સુપર બિલ્ટ અપ એરિયા ૩૧૪.૦૦ ચો. ફુટ અંદાજે ૨૯.૧૮ ચો.મી. અને ક્ષેત્રફળ બિલ્ટ અપ એરિયા તેમજ ૧૮૮.૨૦ ચો. ફુટ અંદાજે ૧૭.૪૯ ચો.મી., ત્રીજો માળ, તેમજ જમીનનો ન વહેંચાયેલ પ્રપોશનેટ હિસ્સો, "રામેશ્વર રેસિડેન્સી" તરીકે જાણીતી બિલ્ડીંગ, બાંધકામ અને પ્લોટ નં. એ/૯૦, "અનમોલ રેસિડન્સી વિભાગ–૧", જમીનનો રેવન્યુ સર્વે નં. ૧૦૪, બ્લોક નં. ૧૦૫, ગામ–જોલ્વા, પેટા જિલ્લો–પલસાણા, જિલ્લો–સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : સોસાયટીનો અંદરનો રોડ, પશ્ચિમ : સોસાયટીનો અંદરનો રોડ, ઉત્તર : પ્લોટ નં. ૮૯ અને ૯૨ ની મિલકત, દક્ષિણ : રોડ</td></tr>
<tr><td>૧૧</td><td>૧૬૧૦૦૦૭૦૫૬૮
૧. અજયકુમાર સુરજભાઇ યાદવ
૨. પ્રેમિલાદેવી અજય યાદવ</td><td>રૂ. ૫,૩૫,૫૬૨.૬૪/– (રૂપિયા પાંચ લાખ પાત્રીસ હજાર પાંચસો બાસઠ અને ચોસઠ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૭.૧૨.૨૦૨૩</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૨,૧૧,૪૧૦/– (રૂપિયા બે લાખ અગિયાર હજાર ચારસો દસ પુરા)</td><td>રૂ. ૨૧,૧૪૧/– (રૂપિયા એકવીસ હજાર એકસો એકતાલીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">સિક્યોર્ડ એસેટ(ટો) / સ્થાવર મિલકત(તો) ની વિગત : ફ્લેટ નં. જી–૪, ગ્રાઉન્ડ ફ્લોર, ક્ષેત્રફળ ૨૬૩ ચો. ફુટ આશરે ૨૪.૪૪ ચો.મી. સુપર બિલ્ટ અપ એરિયા અને ૧૫૭ ચો. ફુટ અંદાજે ૧૪.૫૯ ચો.મી. બિલ્ટ અપ તેમજ જમીનનો ન વહેંચાયેલ હિસ્સો, 'માન કોમ્પલેક્ષ, વલ્લભ નગર', બ્લોક નં. ૧૨૧, ક્ષેત્રફળ ૯૦૨ ચો.મી., પૈકી પ્લોટ નં. ૧૩૦ અને ૧૩૧ કુલ ક્ષેત્રફળ ૧૩૨૮.૪ ચો. ફુટ આશરે ૧૨૨.૭૪ ચો.મી., મોજે–ગામ–વારેલી, તાલુકો–પલસાણા, જિલ્લો–સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : ઉત્તર : પ્લોટ નં. ૧૨૯, દક્ષિણ : પ્લોટ નં. ૧૩૨, પુર્વ : પ્લોટ નં. ૧૫૬ અથવા ૧૫૭, પશ્ચિમ : ૭.૫૦ મીટરનો રોડ</td></tr>
<tr><td>૧૨</td><td>૧૬૧૦૦૦૦૮૧૮૩
૧. ચંદ્રિકાબેન ચિમનભાઇ મેવાડા,
૨. ચિમનભાઇ પોપટભાઇ મેવાડા</td><td>રૂ. ૭,૪૬,૪૨૫.૫૧/– (રૂપિયા સાત લાખ છેતાલીસ હજાર ચારસો પચ્ચીસ અને એકાવન પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૨૭.૦૨.૨૦૨૪</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૪,૫૭,૬૫૦/– (રૂપિયા ચાર લાખ સતાવન હજાર છસ્સો પચાસ પુરા)</td><td>રૂ. ૪૫,૭૬૫/– (રૂપિયા પીસ્તાલીસ હજાર સાતસો પાસઠ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતોની વિગત : ફ્લેટ નં. ૩૦૪, ત્રીજો માળ, ક્ષેત્રફળ ૫૮૫.૦૦ ચો. ફુટ આશરે ૫૪.૩૫ ચો.મી. સુપર બિલ્ટ અપ એરિયા અને ૩૮૬.૨૬ ચો. ફુટ આશરે ૩૫.૮૮ ચો.મી. બિલ્ટ અપ એરિયા તેમજ ૨૭.૫૨ ચો.મી. જમીનનો ન વહેંચાયેલ હિસ્સો, 'ધર્મનંદન ટાઉનશિપ–૧ બિલ્ડીંગ નં. ૧/૧', મુકામ–રેવન્યુ સર્વે નં. ૧૦૪/૧+૨+૩, ૧૦૩/૪, ૧૨૧/૧, ૧૫૧/૧ અને ૧૧૯/૯, બ્લોક નં. ૧૮૯, ક્ષેત્રફળ ૧૩૬૫૮ ચો.મી. કે.જે.પી. બ્લોક નં. ૧૮૯/બી, ક્ષેત્રફળ ૧૦૦૦૧ ચો.મી., મોજે–સાયણ, તાલુકો–ઓલપાડ, સિટી–સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : ખુલી જગ્યા, પશ્ચિમ : ફ્લેટ નં. ૩૦૩, ઉત્તર : પેસેજ, દક્ષિણ : ખુલી જગ્યા</td></tr>
<tr><td>૧૩</td><td>૧૨૧૦૦૦૭૧૮૦૫,
(૧) રમેશભાઇ નાનુભાઈ પરમાર,
(૨) કોકિલાબેન રમેશભાઈ પરમાર</td><td>રૂ. ૩,૨૯,૧૩૫.૬૮/– (રૂપિયા ત્રણ લાખ ઓગણત્રીસ હજાર એકસો પાત્રીસ અને અડસઠ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૯.૦૩.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૬૭,૨૦૦/– (રૂપિયા ત્રણ લાખ સડસઠ હજાર બસ્સો પુરા)</td><td>રૂ. ૩૬,૭૨૦/– (રૂપિયા છત્રીસ હજાર સાતસો વીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : મુખ્ય મંત્રી આવાસ યોજના (ઇડબલ્યુએસ) ડ્રાફ્ટ ટાઉન પ્લાનિંગ સ્કીમ નં. ૯૪, પ્લોટ–૧, ફ્લેટ આઇ–૬૦૫, સર્વે. ૩૧૪/એ, ઓ.પી.નં. ૩/૧, ફાઇનલ પ્લોટ નં. ૩/૧/૨, કોલોની ૪૪૮, ઇડબલ્યુએસ હાથીજણ, ઉત્તર બુનિયાદી સ્કુલ બાસે, હાથીજણ, અમદાવાદ, મુખ્યમંત્રી આવાસ યોજના (ઇડબલ્યુએસ) તીરકે જામીતા પ્રોજેક્ટની ૯ બ્લોકમાં ૪૭૦ રેસીડેન્સીયલ ફ્લેટ ધરાવતા પ્રોજેક્ટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ: લિફ્ટ અને લોબી, ઉત્તર) કોમન પેસેજ, દક્ષિણ: ગ્રાઉન્ડ લેન્ડર પર શોપ, પશ્ચિમ: ફ્લેટનં. ૬૦૬</td></tr>
<tr><td>૧૪</td><td>MHFLPURBAR0 00005011547
૧. સુરેશભાઇ ભુરારામ મીના,
૨. રેખાબેન સુરેશભાઇ મીના</td><td>રૂ. ૧૯,૫૫,૯૦૮.૩૮/– (રૂપિયા ઓગણીસ લાખ પંચાવન હજાર નવસો આઠ અને આડત્રીસ પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૮.૦૧. ૨૦૨૬</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૧૦,૫૪,૦૦૦/– (રૂપિયા દસ લાખ ચોપ્પન હજાર પુરા)</td><td>રૂ. ૧,૦૫,૪૦૦/– (રૂપિયા એક લાખ પાંચ હજાર ચારસો પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : મોજે–મઢવાસ, કલોલ, જમીનનો સિટી સર્વે નં. એનએ ૨૯૬+૨૯૮/૮/૧, 'માધવ પાર્ક' તરીકે જાણીતી, પૈકી હાઉસ નં. ૮/૧, ક્ષેત્રફળ ૪૭.૨૫ ચો.મી., ગ્રાઉન્ડ ફ્લોર, ક્ષેત્રફળ ૪૬.૦૦ ચો.મી., પહેલો માળ, ક્ષેત્રફળ ૪૬.૦૦ ચો.મી., કુલ બાંધકામ એરિયા ક્ષેત્રફળ ૯૨.૦૦ ચો.મી., મુકામ–રજીસ્ટ્રેશન પેટા જિલ્લો–કલોલ અને જિલ્લો–પંચમહાલ ખાતેની બિન–ખેતીલાયક પ્લોટ અને જમીનનાં તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ : પ્લોટનો રોડ, પશ્ચિમ : પ્લોટ નં. ૨૯૬+૨૯૮/૮/૨ ની જમીન, ઉત્તર : પ્લોટ નં. ૨૯૮+૨૯૮/૮/૪ ની જમીન, દક્ષિણ : પ્લોટનો રોડ</td></tr>
<tr><td>૧૫</td><td>16500075755
૧. વાસિમ અમદભાઈ મોગલ ઉર્ફે વાસિમ અમદભાઇ મોગલ,
૨. રિઝવાનાબેન ઇકબાલભાઈ બેલિમ</td><td>રૂ. ૮,૨૮,૫૯૬.૮૧/– (રૂપિયા આઠ લાખ અઠ્યાવીસ હજાર પાંચસો છન્નું અને એક્યાસી પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૭.૧૨.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૩,૪૬,૩૫૮/– (રૂપિયા ત્રણ લાખ છેતાલીસ હજાર ત્રણસો અઠ્ઠાવન પુરા)</td><td>રૂ. ૩૪,૬૩૬/– (રૂપિયા ચોત્રીસ હજાર છસ્સો છત્રીસ પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : મોજે પિપળિયા, રેવન્યુ સર્વે નં. ૭૫/૩ પૈકી ૧ પૈકી પ્લોટ નં. ૩૪ થી ૪૧ પૈકી હાઉસ નં. ૧૫૦, પ્લોટ નં. ૩૬/બી, રાજકોટ ખાતેની રેસીડેન્સીયલ મિલકત ક્ષેત્રફળ ૫૩.૨૮ ચો.મી.ની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : ઉત્તર: પ્લોટ નં. ૩૫/એ, દક્ષિણ: પ્લોટ નં. ૩૬/સી, પુર્વ: પ્લોટ નં. ૬૩/બી, પશ્ચિમ: ૭.૫૦ મીટર પહોળો રોડ</td></tr>
<tr><td>૧૬</td><td>HFLRESAHM00000 5011429
૧. વિશ્વગૌરવ રામકિશન ગુપ્તા
૨. મીના વિશ્વગૌરવ ગુપ્તા ઉર્ફે મીના રાજુ પ્રસાદ</td><td>રૂ. ૧૩,૮૨,૯૦૨.૯૪/– (રૂપિયા તેર લાખ બ્યાંસી હજાર નવસો બે અને ચોરાણું પૈસા પુરા) ૧૭.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૧૪.૧૨.૨૦૨૫</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૮,૨૦,૧૩૪/– (રૂપિયા આઠ લાખ વીસ હજાર એકસો ચોત્રીસ પુરા)</td><td>રૂ. ૮૨,૦૧૩/– (રૂપિયા બ્યાંસી હજાર તેર પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : ફ્લેટ નં. એફ/૫૦૨, પાંચમો માળ, સુપર બિલ્ટ અપ એરિયા, ક્ષેત્રફળ આશરે ૫૯.૩૬ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ આશરે ૩૬.૬૩ ચો.મી., જમીનમાં ન વહેંચાયેલ હિસ્સો ક્ષેત્રફળ આશરે ૧૮.૪૬ ચો.મી., આર્યમાન ફ્લેટ્સ તરીકે જાણીતી સ્કીમમાં, સર્વે નં. ૫૫૯ની જમીન પરની મોજે ગામ વટવા, વધુ વિગતવાર ફાઇનલ પ્લોટ નં. ૪૨, ટાઉન પ્લાનિંગ સ્કીમ નં. ૫૮, ની જમીનમાં મોજે ગામ વટવા, તાલુકો વટાવા, પેટા જિલ્લો અને જિલ્લો અમદાવાદ–૧૧ (અસલાલી) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.
ચતુ:સીમા : પુર્વ: સીડીઓ અને ફ્લેટ નં. એફ/૫૦૩, પશ્ચિમ: માર્જિન, ઉત્તર: માર્જિન અને ફ્લેટ નં. ઈ/૫૦૩, દક્ષિણ : ફ્લેટ નં. એફ/૫૦૧</td></tr>
<tr><td>૧૭</td><td>૧૬૫૦૦૦૮૨૭૪૬
૧. મિનાબેન દિલિપભાઇ રાઠોડ
૨. અરુણભાઈ ધનજીભાઇ પિઠડિયા
૩. કમલેશ જેંતીલાલ દુડકિયા</td><td>રૂ. ૧૩,૦૭,૬૯૧.૩૪/– (રૂપિયા તેર લાખ સાત હજાર છસ્સો એકાણું અને ચોત્રીસ પૈસા પુરા) ૨૬.૦૩.૨૦૨૬ મુજબ</td><td>ભૌતિક કબજો ૦૮.૦૨.૨૦૨૬</td><td>૩૦.૦૪.૨૦૨૬ ૧૧.૦૦ એએમ થી ૦૩.૦૦ પીએમ</td><td>રૂ. ૫,૮૩,૧૧૦/– (રૂપિયા પાંચ લાખ ત્યાંસી હજાર એકસો દસ પુરા)</td><td>રૂ. ૫૮,૩૧૧/– (રૂપિયા અઠ્ઠાવન હજાર ત્રણસો અગિયાર પુરા)</td><td>૧૪.૦૫.૨૦૨૬ ૧૧.૦૦ એએમ થી ૧૨.૦૦ પીએમ સુધી</td><td>૧૩.૦૫.૨૦૨૬ ૧૦.૦૦ એએમ થી ૦૫.૦૦ પીએમ સુધી</td></tr>
<tr><td colspan="9">ગીરો મિલકતની વિગત : ફ્લેટ નં. ૪૦૨, બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૩૧.૩૭૫ ચો.મી., ચોથો માળ, દેવભૂમી કોમ્પલેક્ષશ્ર તરીકે જાણીતી બિલ્ડીંગની, પ્લોટ નં. ૧૨ થી ૧૬ની જમીન પર બંધાયેલ કુલ ક્ષેત્રફળ ૩૨૬.૨૪ ચો.મીની રેવન્યુ સર્વે નં. ૧૨૬ની, શ્યામ કિરણ પાર્ક તરીકે જાણીતા એરિયાની, ગામ કોઠારિયા, જિલ્લો રાજકોટ ખાતેની રેસીડેન્સીયલ મિલકતના તમામ હક, ટાઇટલ અને હિત.
ચતુ:સીમા : પુર્વ: ખુલી જગ્યા, પશ્ચિમ: સીડીઓ અને ખુલી જગ્યા, ઉત્તર: ખુલી જગ્યા, દક્ષિણ: ખુલી જગ્યા</td></tr>
</table>

શરતો અને નિયમો :

૧) વેચાણ કડક પણે સરફૈસી એક્ટ, ૨૦૦૨ હેઠળ તાજેતરની માર્ગદર્શિકા મુજબ અહી નીચે જણાવેલ શરતો અને નિયમો અને રસ ધરાવતા બીડરો દ્વારા સુપરત કરાયેલ ઓફર/ટેન્ડર દસ્તાવેજોમાં જણાવેલ શરતો અને નિયમોને આધિન રહેશે.
૨) વેચાણ "જ્યાં છે", "જે છે" અને "જેમ છે" અને કોઇ આશ્રય વિનાની ધોરણે વેચવામાં આવશે.
૩) રસ ધરાવતા બીડરોએ ઈ–હરાજી પોર્ટલ https://sarfaesi.auctiontiger.net/EPROC/ ઉપર ઉપલબ્ધ નિયત બીડ/ઓફર/ટેન્ડર ફોર્મમાં ઓફર/બીડ જમા કરવાની રહેશે અને બીડ/ટેન્ડર/ઓફર દસ્તાવેજો સાથે **મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ**ની તરફેણમાં ડિમાન્ડ ડ્રાફ્ટના માર્ગે અર્નેસ્ટ મની ડિપોઝીટ (ઇએમડી) હોવી ફરજિયાત છે. ઇચ્છુક બીડરોએ કેવાયસી દસ્તાવેજો એટલે કે પાનકાર્ડની નકલ, બીડરના ઓળખના પુરાવા અને સરનામાના પુરાવા જેવા કે પાસપોર્ટ, ઇલેક્શન કમીશન કાર્ડ, રેશનકાર્ડ, ડ્રાઇવિંગ લાયન્સ વગેરે આપવા જરૂરી છે.
૪) મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડના અધિકૃત અધિકારીની શ્રેષ્ઠ જાણકારી અને માહિતી હેઠળ મિલકત(તો) ના સબંધમાં પ્રાપ્ત અહેવાલો મુજબ કોઇ બોજા/દાવાઓ જણાવ્યા સિવાય નથી. એમએચએફસીએલ આમ છતાં, કોઇપણ બાકી કાનુની રકમ/બોજા/ત્રાહિત વ્યક્તિના દાવા/હકો/બાકી/મ્યુન્સિપલ વેરા, મેઇનટેનન્સ/સોસાયટી ચાર્જ, ઇલેક્ટ્રીસીટી અને પાણીના વેરા અથવા અન્ય કોઇપણ બાકી માટે જવાબદાર ગણાશે નહી. જણાવેલ મિકતો ના સબંધમાં વેચાણ સર્ટીફીકેટના રજીસ્ટ્રેસનના સંબંધમાં સ્ટેમ્પ ડ્યુટી, જીએસટી રજીસ્ટ્રેશન ચાર્જિસ, ટ્રાન્સફ ચાર્જિસ અને અન્ય કોઇપણ ખર્ચ અને ચાર્જ સફળ બીડર/ખરીદારે ચુકવવાના રહેશે. ઇચ્છુક બીડરે મિલકતના ટાઇટલ અને બોજા સંબંધમાં તેમની રીતે સ્વતંત્ર પુછપરછ કરી લેવી જોઇએ અને નિરિક્ષણ કરીને ખાતરી કરી લેવી જોઇએ.
૫) સફળ બીડર/ખરીદારે અધિકૃત અધિકારી દ્વારા બીડની સ્વીકૃતિ પછીના આગામી ચાલુ દિવસે અંતિમ બીડની રકમના ૨૫ ટકા (પહેલેથી ચુકવેલ ઇએમડીના ૧૦ ટકા બાદ કર્યા પછી) ચુકવવાના રહેશે.
૬) વેચાણ કિંમતની બાકીની ૭૫ ટકા રકમ અધિકૃત અધિકારીએ સફળ ખરીદારને વેચાણની મંજુરી આપ્યાના ૧૫ દિવસની અંદર અથવા લેખિતમાં મંજુર કરાયેલ આવા લંબાવેલ સમયગાળા અને અધિકૃત અદિકારીને વિવેબુદ્ધિને આધિન ચુકવવાની રહેશે. સફળ બીડર દ્વારા ચુકવણીમાં કસુરના કિસ્સામાં, પહેલેથી જમા કરાયેલ રકમ જપ્ત કરવામાં આવશે અને મિલકતનું ફરી હરાજી કરવામાં આવશે અને કસુરવાર દેવાદાર મિલકત અને રકમના સબંધમાં કોઇ દાવો કરી શકશે નહી.
૭) ઇએમડી જમા કરનાર ઇચ્છુક બીડર અને ઈ–હરાજી પોર્ટલમાં લોગીન કરવામાં, બીડ જમા કરવામાં, ઈ–બીડીંગ પ્રક્રિયા વગરે પર તાલીમ ઇચ્છતા બીડરો અમારા સર્વિસ પ્રદાતા **મેસર્સ ઈ–પ્રોક્યુરમેન્ટ ટેકનલોજીસ લીમીટેડ (ઓક્શન ટાઇગર), હેલ્પ લાઇન નં. ૯૧૭૩૫૨૮૭૨૭ અને ૬૩૫૧૮ ૯૬૬૪૩, શ્રી મૌલિક શ્રીમાળી ઈમેઈલ : maulik.shrimali@auctiontiger.net** નો કામકાજના દિવસોએ ઓફીસ કલાકો દરમિયાન સંપર્ક કરી શકે છે અને મિલકત સંબંધિત કોઇપણ પુછપરછ માટે ઉપર જણાવેલ અધિકૃત અધિકારીનો સંપર્ક કરવો.
૮) અધિકૃત અધિકારી કોઇપણ કારણ જણાવ્યા વગર કોઇપણ/અથવા તમામ બીડ કરવાનો હક અનામત રાખે છે. ભાવી બીડરો પાસેથી મળેલ તમામ બીડો એમએચએફસીએલ સામે કોઇપણ જવાબદારી/દાવા વગર તેમને પરત કરવામાં આવશે.
૯) સિક્યોર્ડ એસેટો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં સરફૈસી એક્ટની કલમ ૧૩ ની પેટા કલમ ૮ ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.
૧૦) આથી ખાસ કરીને દેવાદાર(રો) ગીરવેદાર(રો) અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે જો કોઇપણ કારણસર નિયત કરાયેલ હરાજી નિષ્ફળ જશે તો, સિક્યોર્ડ લેણદાર ખાનગી સંધિ મારફત વેચાણના માર્ગે સિક્યોરીટી હિતનો ઉપયોગ કરી શકશે.
૧૧) વેચાણની વિગતવાર શરતો અને નિયમો માટે અમારી વેબસાઇટ https://muthoothousing.com અને મેસર્સ ઈ–પ્રોક્યુરમેન્ટ ટેકનોલોજીસ લીમીટેડ – (ઓક્શન ટાઇગર) ના વેબ પોર્ટલ https://sarfaesi.auctiontiger.net/EPROC ઉપર જોવા વિનંતી છે.
૧૨) આથી દેવાદાર(રો)/જામીનદાર(રો)/ગીરવેદાર(રો) ને સરફૈસી એક્ટના ધ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમોના નિયમ ૮ અને ૯ હેઠળ **૧૫ દિવસીય** કાનુની નોટીસ આપવામાં આવે છે.

સ્થળ : ગુજરાત, **સહી/– અધિકૃત અધિકારી,**
તારીખ : ૨૨.૦૪.૨૦૨૬ **મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ વતી**